CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 382/TD/2026

Subject	:	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15 (1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for up-gradation of inter-State trading licence in electricity from Category- IV to Category-III
Petitioner	:	Energyedge Power Trading Private Limited (EPTPL)
Date of Hearing	:	**27.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Kulmani Biswal, Advocate, EPTPL Shri Tabrez Malawat, Advocate, EPTPL Ms. Ankita Bafna, Advocate, EPTPL Shri Syed Hamza, Advocate, EPTPL Ms. Rupali Jain, Advocate, EPTPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the up-gradation of the existing Category 'IV' Inter-State Trading Licence to a Category 'III' Inter-State Trading Licence. The learned counsel also submitted that the Petitioner fulfils the qualification criterion provided under Regulation 15 (1) of the Trading Licence Regulations, 2020 for up-gradation of Category 'IV' to Category 'III' trading licence. Accordingly, the learned counsel prayed that the matter be reserved for orders.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish, on an affidavit, within a week, an Independent Auditor's Report to the Special Audited Balance Sheet.

3. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)